

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 112
CA No. 48/JPR/2022
MA(CA) No. 09/JPR/2022
CP No. 15/241-213/JPR/2021
Under Section 241-213 of
Companies Act, 2013

In the matter of:

Mr. Loknath Bodipudi Rao

...Petitioner

Versus

M/s Greenlabs 101 Informatics & Technosystems Pvt. Ltd. & Ors.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Uddeshya Vijayvergiya, proxy counsel
For the Respondent : Devansh Khanna, Adv.
Alok Pratap Singh (R-2)

ORDER

CA No. 48/JPR/2022, MA(CA) No. 09/JPR/2022

Heard Mr. Uddeshya Vijayvergiya, proxy counsel appearing on behalf of Mr. Palash Srivastav, Adv. for the Petitioner. Mr. Devansh Khanna, Adv. appearing on behalf of the Respondent. Mr. Alok Pratap Singh (R-2) present in person. Pleadings are complete in CA No. 48/JPR/2022, MA(CA) No. 09/JPR/2022. Learned counsel for the Petitioner/Applicant is not available today. On the request of proxy counsel for the Petitioner, the matter is adjourned. No further opportunity will be given to argue the matter. List the matter on 22.05.2024.


Sd/-

(Rajeev Mehrotra)
Technical Member


Sd/-

(Deep Chandra Joshi)
Judicial Member

April 18, 2024